GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:1445 ANSWERED ON:14.08.2013 DATA SHARING WITH CITIZENS Singh Shri Dhananjay

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has asked the Internet companies to share data and information regarding Indian citizens with the Government agencies;

(b) if so, the details thereof;

(c) whether any oversight mechanism has been set up to prevent breach of privacy of the citizens; and

(d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILAND DEORA)

(a) and (b): No ,Sir The Government has not asked the Internet compaines to share data and informationg regarding Indian Citizens with the Gorernment Agencies.

(C) and (d): Section 43A and section 72aA of the Information Technology Act, 2000 (IT Act 2000) provides a legalframework for privacy and security of data in digital form, Section 43A of the IT Act 2000 contains provisions to prescribe compliance requirements for data security and privacy protection and compensation for non comokuabce. Section 72A of the IT act 2000 provides for adequate punishment for disclousre of information in breach of lawful contract.

The Information Technology (Reasonable security practices and procedures and sensitve personal data or information) Rules, 2011 notifies on 11.4.2011 under section 43A of the Actmandates that body corporates, who collect personal data or information, must provide a privacy policy for handling of or dealing in personnal information, including sensitive personal data or information of their websites. They are also required to implement reasonable security practices and procedures to protect the information.